

IN THE NATIONAL COMPANY LAW TRIBUNAL

KOLKATA BENCH

KOLKATA

C.P. No.43/KB/2021

In the matter of:

Sections 252 (3) of the Companies Act, 2013 Act;

And

In the matter of:

Global Sustainable Development Solutions Private Limited , having its Registered office at B-94,Flat No. 302, Housing Colony, Lohia Nagar, Kankarbagh, Patna, Bihar-800020.

.... Struck Off

And

Vishwa Ranjan.

.... Applicant

-Versus-

The Registrar of Companies, Bihar, having its office at Maurya Lok Complex, A-Block, 4th Floor, Western Wing, Dak Bungalow Road, Patna-800001, Bihar.

..... Respondent

Date of Hearing : 13/07/2021

Order Pronounced on: :16/07/2021

Coram:

Mr. Rajasekhar V.K., Hon'ble Member (Judicial)

Mr. Harish Chander Suri, Hon'ble Member (Technical)

Counsel appeared through Video Conference

1. Mr.Riteek Baheti, PCS] For Petitioner

ORDER

Per: Harish Chander Suri, Member (Technical)

1. This petition has been filed by one of the shareholders of **Global Sustainable Development Solutions Private Limited** (struck off of Company) u/s. 252(3) of the Companies Act, 2013 for restoration of name of the struck off company in the register of companies, maintained in the office of the Registrar of Companies, Bihar. It is stated that the name of the Company was struck off on **30.10.2019**.
2. It is contended by the Struck Off Company that it had not filed the Financial Statements and Annual Returns for the financial years ended **2016-2017, 2017-2018, 2018-2019, 2019-2020** due to inadvertence the Directors of the company were unable to file its financial statements and annual returns and has produced copies of the said financial statements. It is further contended that the Company is carrying on the business and is in operation and the same would appear from the Balance sheet of the Company and also Income Tax Returns were filed on a regular basis and it will be unfair to the Company if the company is struck-off. Upon the said contentions, the Ld. Counsel for the petitioner prayed for passing of an order for restoration of the name of the Struck Off company.
3. Notice was issued to the Registrar of Companies, Bihar. The Registrar of Companies, Bihar has submitted its report to the Registry. It was stated in the report that only after compliance of the requirements to be met

under Section 248 of the Companies Act, 2013, Registrar of Companies, Bihar has struck off the name of the company from the register.

4. ROC, Bihar has not objected to this application for restoration of the name of the company. On perusal of the application, we are satisfied that the name of the company should be restored to the register. Therefore, this petition deserves sympathetic consideration. Accordingly, the present petition is allowed on the following terms:-
- (a) The Registrar of Companies, Bihar, the respondent herein, is directed to restore the original status of the Company as if the name of the Company had not been struck off from the register of Companies with the resultant and consequential actions like changing status of petitioner Company from '**struck off**' to '**Active**'.
 - (b) The Company is directed to file all pending statutory document(s) including Annual Accounts and Annual returns for the **2016-2017, 2017-2018, 2018-2019, 2019-2020** along with prescribed fees/ additional fee/fine as decided by Registrar of Companies, Bihar within 45 days from the date on which its name is restored on the register of companies maintained by the Registrar of Companies, Bihar;
 - (c) The restoration of the Company's name is also subject to the payment of cost of Rs.**40,000/- (Rupees Forty Thousand Only)** through online payment in www.mca.gov. in under miscellaneous fee by mentioning particulars as "**Payment of cost for restoration of company pursuant to orders of NCLT in C.P. No. 43/KB/2021.**"
 - (d) The Struck of Company is directed to deliver a certified copy of this order with Registrar of Companies, Bihar within thirty days of the receipt of this order;

(e) On such delivery and after due compliance with the above directions, the Registrar of Companies, Bihar is directed to publish the order in the Official Gazette under his office name and seal;

(f) This order is confined to the violations, which ultimately led to the impugned action of striking off the name of the Company, and it will not come in the way of Registrar of Companies, Bihar to take appropriate action(s) in accordance with law, for any other violations / offences, if any, committed by the petitioner company prior to or during the period the name of the Company remained struck off.

5. **C.P. No. 43/KB/2021** is disposed of accordingly.
6. The Registry is directed to send e-mail copies of the order forthwith to all the parties inclusive of the Counsel.
7. Urgent certified copy of this order, if applied for be issued upon compliance with all requisite formalities.

(Harish Chander Suri)
Member (Technical)

(Rajasekhar V.K.)
Member (Judicial)

Order Signed on, this 16th day of July, 2021.

PJ